

FORM NO. 108

[See rule 184]

Exercise of option under section 341(7) in respect of amount applied for charitable or religious purposes

Part A: Particulars of the Applicant		
1.	Name:	(refer Note 1)
2.	Address:	(refer Note 2)
3.	Permanent Account Number (PAN):	
4.	E-mail Id:	
5.	Contact Number:	Country Code
		Number
6.	Tax Year:	
Part B: Details of regular income		
7.	Amount of regular income:	
8.	Application for charitable or religious purposes in India as per the provisions of section 341(1) to 341(4):	
9.	The amount of regular income in respect of which the option under section 341(5) is being exercised:	
10.	Reasons for exercising option:	
	(i)	The income which is not received during the tax year:
	(ii)	Any other reasons:

Part C: Exercise of Option	
<p>I, _____ on behalf of _____ (name of the registered non-profit organisation) having PAN _____ do hereby wish to exercise the option referred to in section 341(7) for an amount of ₹ _____ (detailed in Part B above) to be treated as deemed application as per the provisions of 341(5) for the reasons mentioned in Part B (Sl. No. 10) above.</p>	

Place:

Signature:

Date:

Name:

Notes:

1. The name shall include full name of the Applicant being registered non-profit organisation.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. This form is to be applied to the Assessing Officer and should be signed by a trustee/ principal officer.
4. The regular income is to be computed as per the provisions of section 335.
5. The amount for which the option is exercised will be treated as deemed application as per provisions of section 341(5).
6. The amount for which option is exercised may be applied as per the provisions of Section 341(6).
7. Some of the information in the form would be pre-filled to the extent possible.
8. The amount mentioned in this form is to be filled in rupees unless stated otherwise.